

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.359 of 2021

....
Devkumar Mahto @ Devkumar Choudhary Petitioner
Versus
The State of Jharkhand Opposite Party

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Anil Kumar, Sr. Adv.
Ms. Chandana Kumari, Adv.
For the State : Mr. P.K.Chatterjee, APP

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

04/09.09.2021 After some arguments, learned senior counsel for the petitioner seeks permission to withdraw the present criminal revision.

Learned counsel for the State has no objection.

Permission is granted.

Accordingly, the present criminal revision stands dismissed as withdrawn.

However, liberty is reserved with the revisionist to raise all the points before the court below at appropriate stage.

(Rajesh Kumar, J.)